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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.56/93

Date of order: 19.11.1996

R.K.Gunawat : Applicant

Vs.

Union of India & Anr. : Respondents.

None present for the applicant.

Mr.Manish Bhandari : Counsel for respondents.

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Ratan Prakash, Judicial Member.

PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, Shri R.K.Gunawat has prayed that order Anxx.Al dated 23.11.1992 by which he was reverted from the post of CTI scale Rs.2000-3200 (RP) to the post of TTI scale Rs.1600-2660 may be quashed and the respondents may be directed to continue the applicant on the post of CTI scale Rs.2000-3200 as if he had never been reverted.

2. None present for the applicant.

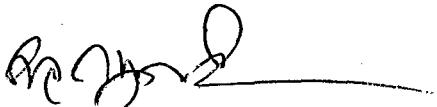
3. During the course of arguments, the learned counsel for the respondents produced before us a copy of order dated 14.8.1995 which shows that the applicant has again been promoted to the post of CTI, scale Rs.2000-3200 (RP) w.e.f. 17.3.1989, the date from which his junior Shri M.P.Singh has been promoted to the said post. A copy of the said order has been taken on record. The learned counsel for the respondents has also produced before us the original letter dated 18.11.96 addressed by the applicant to the Sr.Dvisional Personnel Officer, Western Railway, Kota, in which he has stated that he has obtained the relief which he has sought. Therefore, he is willing to withdraw the O.A filed before the Tribunal. A copy of the said letter has also been endorsed to the learned

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counsel for the applicant. The original letter submitted by the applicant has also been taken on record.

4. In view of the position as stated above, this application has become infructuous and it is, therefore, dismissed. No order as to costs.

  
(Ratan Prakash)

Judicial Member

  
(O.P. Sharma)

Administrative Member